

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No(s).27593/2008
(From the judgement and order dated 12/09/2008 in RSA No. 2937/2008
of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

ARUN KUMAR & ANR. Petitioner(s)

VERSUS

NARAIN SINGH & ANR. Respondent(s)

(With prayer for interim relief and office report)
WITH
SLP(C) NO. 30350 of 2008
(With prayer for interim relief and office report)
[For information and direction]

Date: 13/12/2010 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE G.S. SINGHVI
HON'BLE MR. JUSTICE ASOK KUMAR GANGULY

For Petitioner(s) Dr. I.B. Gaur, Adv.
 Mr. Neeraj Dutt Gaur, Adv.

For Respondent(s) Mr. Mahabir Singh, Sr. Adv.
 Mr. Rakesh Dahiya, Adv.
 Mr. Gagandeep Sharma, Adv.

UPON hearing counsel the Court made the following

O R D E R

The written request circulated by learned
counsel for the petitioners for grant of time to enable
his clients to file rejoinder affidavit is rejected.

List the case after eight weeks in the
category of "After Notice Matters".

The parties may file additional documents
within four weeks from today.

(A.D. Sharma)
Court Master

(Phoolan Wati Arora)
Court Master